

to take the initiative.

[Translation]

SHRI CHANDUBHAI DESHMIKH (Bharuch): Mr. Speaker, Sir, the attitude of the Gujarat Government towards Adivasis who are born in jungles, pass the whole life in jungles and die in jungles is not proper. The forest department of the Gujarat Government has been committing atrocities on them. A number of Advasi have so far been killed due to these atrocities. Sir a ban has been imposed on the cutting of jungles even then trees worth Rs. 36 crores have been out down leagally and the Government is unable to arrest anybody till day. Our triballs who go and cut bamboos in forest for their livelihood, are killed. This shows how the Government is adopting an apathetic attitude. When out triabls are killed, they are granted one or two thousand, rupees as compensation and if any person meets a sudden death or if he dies after drinking spurious liquorthen the Gujarat Government grants him Rs. 20000 to Rs. 25000 as compensation and this amount is delivered at the victims honsex but nobody bothers for out Adivasis. Mr. Speaker Sir, such incidents are increasing every day in Gujarat. There is a drought in Gujarat today. There is acute searcity of driking water. Our tribals go even to the dense forests in search of a drop of water and sometimes they drink polluted water full of foul smell. In these circumstances, I appeal to the Government of India that out triabls should be given adequate should be given adequate compensation and the problem of drinking water should immediately to sloved.

SHRI HARADHAN ROY (Asansol): Mr. Speaker, Sir, my constituency has a number of Coal Mines, and the level of ground water in that area goes down considerably thus creating an acute problem of drinking water.

The Government of West Bengal have arranged for digging wells in some of the villages and tubewells have also been installed for the purpose of providing drinking water. But even then the water dries up in the wells, and people do not get drinking water. That is why, the West Bengal Government has started the Raniganj Coal Field water supply scheme, but Coal India is creating a lot of problems in implementing this scheme. The water tank can not be made on the ground and there is a provision for laying under ground pipeline, but Coal India says that tanks and pipe lines cannot be made in this area, because this is a subsidence area and for this reason, this provision cannot be implemented here, and they also say that this is artificial coal and even for that reason it cannot be implemented here. Then how can it be made? That is why the proposed expenditure on this project has increased from 5 crore rupees to 20 crore and now it is Rs. 100 crore. This amount should be given to the West Bengal Government by the Centre. I would like to add further in this regard that the Centre should take the steps in this connection and those three steps should be as emergency step, long term step and short term step — so that the West Bengal Government may be able too supply adequate water in this area.

SHRI SUNIL DUTT (Bombay North West): Today is the last day of this session and I congratulate you heartily, that you conducted the session in a proper manner and now only a few hours are left, and I have every hope that you will manage these rest hours also in the same way. I would like to inform the house that the staff of Air Traffic Control Deptt. have been adopting a policy of non cooperation for the last 11 days and as a result of it a number of passengers are facing a lot of difficulties due to delayed movement of flights. These days are holiday session is going on and parents are taking their children for outings.